

**IN THE HIGH COURT OF BOMBAY AT GOA****STM NO.632 OF 2020****Exaltacao Monteiro & 2 others** ..... **Petitioners**  
**V e r s u s****Ravi Kushali Pagi and 32 others.** ..... **Respondents**

Mr. Valmiki Menezes, Advocate for the Petitioner.

**CORAM: DAMA SESHADRI NAIDU, J.**  
**DATE: 10<sup>th</sup> August, 2020.****ORDER:**

The learned counsel for the appellants informs the Court that respondent nos.1 and 2 alone are the contesting respondents. According to him, the rest of the respondents are the co owners, who have supported the appellants before the Trial Court as well. Therefore, he wants the notice sent to the contesting respondents rather than all the respondents. Under these circumstances, without prejudice to the rights of the other respondents, as requested by the appellants' counsel, the Registry will issue notice to the respondent nos.1 and 2, returnable on 24/8/2020.

**DAMA SESHADRI NAIDU, J.**

AP/-